

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 123
(IB)-2011(PB)/2019

IN THE MATTER OF:

Vandana Motors	Applicant
v.		
On-Dot Couriers and Cargo Ltd.	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.10.2019

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

DR. V.K SUBBURAJ
HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the Petitioner: Mr. Paras Daver, Advocate.

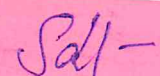
ORDER

Mr. Paras Dawar, Learned Practicing Chartered Accountant states that the parties are exploring the possibility of an amicable settlement and sometime be granted. It is appropriate to mention that a connected petition is already pending under Section 397-398 which is also likely to be settled.

List for further consideration on 31.10.2019.



(M.M. KUMAR)
PRESIDENT



(DR. V.K SUBBURAJ)
MEMBER (TECHNICAL)